

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 2579  
(To be answered on the 16<sup>th</sup> March 2023)**

**HEFTY HIKE IN CHARGES**

**2579. SHRI SUDHEER GUPTA  
SHRI DHAIRYASHEEL SAMBHAJIRAO MANE  
SHRI SANJAY SADASHIVRAO MANDLIK  
SHRI BIDYUT BARAN MAHATO  
SHRI SHRIRANG APPA BARNE  
SHRI PRATAPRAO JADHAV**

**Will the Minister of CIVIL AVIATION  
नागर विमानन मंत्री**

**be pleased to state:-**

- (a) whether the Government proposes to substantially increase the landing/parking and user development fees on smaller airports in the country;  
(b) if so, the details thereof and the reasons therefor;  
(c) the names of the airports where such hike/ increased charges would be applicable, airport-wise;  
(d) the manner in which such hike or increase in charges are going to benefit and bridge the revenue shortfall at these smaller airports, already running in loss during the last five years; and  
(e) whether such hike in landing/parking fees and user development fees would affect the passenger traffic from these airports and if so, the corrective measures taken/proposed to be taken by the Government in this regard?

**ANSWER**

**Minister of CIVIL AVIATION  
नागर विमानन मंत्री**

**(Shri Jyotiraditya M. Scindia)**

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(a) to (e): The Government of India has set up Airport Economic Regulatory Authority of India (AERA) in 2009, to determine the tariff of aeronautical services at major airports, the fees to be levied on the passengers and to monitor the set performance standards of the services. As per AERA Act, 2008, as amended from time to time, major airports have been defined as the airports which have an annual passenger throughput of more than three and a half million or any airport or a group of airports notified as such by the Central Government. At present, 27 airports are major airports under AERA Act, 2008.

The non-major airports, not under the purview of AERA, are required to be regulated by the Government as per the extant provisions under Aircrafts Act,

**1934 and Aircraft Rules, 1937, as amended from time to time. Ministry of Civil Aviation (MoCA) has published a Concept paper proposing principles of tariff regulation for the Non-major airports. The concept paper categorizes Non Major Airports into three clusters for the purpose of tariff determination with upward revision of the existing Tariff at such airports. The initiative intends to reduce regulatory uncertainties, to enable the airport operators to get a reasonable Rate of Return for the assets deployed by them and also to achieve financial viability of operations and facilitate investment decisions by the Non-Major airport operators/developers.**

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